

(b) whether reasons advanced by Government for penal action against the employees are recorded; and

(c) whether such employees will be given a charge to be heard or represent against such orders ?

**THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) :** (a) The Supreme Court judgement referred to by the Hon'ble Member is perhaps the judgement delivered by that court on 11.7.85 in Tulsi Ram Patel's case. This judgement does not relate to the power of Government to take penal action against its employees including suspension or termination of service. In this judgement the Supreme Court has clarified the correct parameters of the Constitutional protection granted to the Government servants under Article 311(2) of the Constitution, and the three exceptional situations envisaged in the second proviso thereto. It does not alter the established law of holding inquiries as a general rule in which the charges are framed against a delinquent Government servant and he is afforded a reasonable opportunity to defend himself. Hence, the question of Government preparing a list of employees for penal action in pursuance of this judgement does not arise.

(b) and (c). Do not arise in view of the position stated above.

**Bill Charged for Deployment of Central Reserve Police/Army Units in States**

541. **SHRI E. AYYAPU REDDY :** Will the Minister of HOME AFFAIRS be pleased to state :

(a) the bill charged and paid by the various State Governments for the deployment of the Central Reserve Police in the year 1983-84 and 1984-85;

(b) whether the State Governments are also liable to pay whenever they requisition army units for maintaining law and order; and

(c) if so, the amount charged for the deployment of the army in the State of

Gujarat during the years 1984-85 and 1985-86 ?

**THE MINISTER OF STATE IN THE DEPARTMENT OF INTERNAL SECURITY (SHRI ARUN NEHRU) :** (a) Claims for Rs. 12,42,26,883.18 during the year 1983-84 and Rs. 17,82,88,710.98 during the year 1984-85 were preferred by the CRPF on the States of Andhra Pradesh, Assam, Bihar; Gujarat, Haryana, Himachal Pradesh, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Manipur, Meghalaya, Orissa, Punjab, Rajasthan, Tamil Nadu, Uttar Pradesh and West Bengal. The payment so far received from the States amount to Rs. 6,06,52,965 92.

(b) and (c). The information will be laid on the Table of the House.

**Cases Investigated by CBI**

542. **SHRI E. AYYAPU REDDY :** Will the **PRIME MINISTER** be pleased to state:

(a) the number of cases taken up for investigation by the Central Bureau of Investigation in the year 1984-85;

(b) the number of cases in which they have filed charge sheets in the year 1984-85; and

(c) the number of cases of the Central Bureau of Investigation which ended in conviction in 1984-85, and the number of cases which ended in acquittals in 1984-85 ?

**THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) :** (a) The number of cases taken up for enquiry/investigation by the Central Bureau of Investigation during the years 1984 and 1985 (upto 30.9.1985) was 1196 and 798 respectively.

(b) The number of cases sent up for trial to the Court was 561 in 1984 and 403 in 1985 (upto 30.9.1985).

(c) The number of cases which ended in conviction and acquittal/discharge is as under :

Year	Number of cases which ended in Conviction	No. of cases which ended in Acquittal/ Discharge
1984	215	71
1985 (upto 30.9.1985)	155	49

#### Personnel Serving in CBI

543. SHRI E. AYYAPU REDDY : Will the PRIME MINISTER be pleased to state:

(a) the total number of personnel in the service of the Central Bureau of Investigation in the year 1984-85; and

(b) the total expenditure incurred in the year 1984-85 on Central Bureau of Investigation ?

THE DEPUTY MINISTER IN THE MINISTRY OF PERSONNEL AND TRAINING, ADMINISTRATIVE REFORMS AND PUBLIC GRIEVANCES AND PENSION (SHRI P. CHIDAMBARAM) : (a) 2,932 (Two thousand nine hundred and thirty two) as on 1st March, 1984.

(b) Rs. 7,34,29,045 (Rupees Seven crore thirty-four lakhs, twenty nine thousand and forty five only).

#### Visit of Nepal King

544. SHRI M. RAGHUMA REDDY : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether the visit of king of Nepal in September 1985 has served as a major step in strengthening Indo-Nepal ties;

(b) the outcome of the main issues discussed;

(c) whether the king made a reference to his old proposal of setting up a Zone of Peace; and

(d) if so, Government's reaction to this proposal ?

THE MINISTER OF EXTERNAL AFFAIRS (SHRI B. R. BHAGAT): (a) Yes, Sir.

(b) and (c). Discussions between the king of Nepal and the Indian Prime Minister are confidential. These covered a broad spectrum of subjects relating to bilateral and international relations; among these topics. The king's proposal of Nepal being declared as a 'Zone of Peace' also figured in the talks.

(d) India is already committed to peace and friendship with Nepal under the Indo-Nepal Treaty of Peace and Friendship signed in 1950 which continues to be valid. As with other issues this proposal is also under discussion.

#### Likely Extinction of "Birhore Tribe"

545. SHRI M. RAGHUMA REDDY : SHRI MANIK REDDY:

Will the Minister of WELFARE be pleased to state :

(a) whether Government's attention has been drawn to the news item appearing in the Times of India dated 25 August, 1985 under the heading "Birhore tribe now nearly extinct";

(b) if so, details thereof; and

(c) steps being taken to save the tribe from extinction?

THE DEPUTY MINISTER IN THE MINISTRY OF WELFARE (SHRI GIRIDHAR GOMANGO) : (a) Yes, Sir.

(b) and (c). The news item refers mainly to Birhor tribes in Lohardagga district and explains the efforts made by the Bihar Government for their development. The population of Birhar tribes in Bihar increased from 2438 in 1961 to 3464 in 1971. This tribal community is one of the nine tribal groups identified as 'primitive' for according special attention in planned development. The Government of India provides Special Central Assistance for the development of primitive tribal groups. The State Government has prepared a separate project Report for their development during the Sixth Plan a total Special Central Assistance of Rs. 207.08 lakhs was provided to the State Government for development of primitive tribes. During the Seventh plan the scheme will be continued with a higher allocation.